3. Provisions for Centre-State co-ordination:

(a) The NCTC categorically mandates efficient and effective coordination between NCTC and the State Intelligence Agencies through the mechanism of Inter State Intelligence Support Teams (ISISTs). NCTC will have a Standing Council consisting of Director, NCTC, the three Joint Directors, NCTC and the Heads of the Anti Terrorist Organisation or Force in each State. The Standing Council shall meet as often as necessary and may also meet through video conference. The Standing Council shall ensure that NCTC is the single and effective point of control and coordination of all counter terrorism measures.

Memorandum on Maharashtra-Karnataka border dispute

- 255. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether an all party delegation comprising MPs of Maharashtra, MLAs, MLCs from Maharashtra Legislative Assembly/Council, Ministers of State Government of Maharastra led by Cheif Minister of Maharashtra met the prime Minister on 31 December, 2011 and handed over a Memorandum;
- (b) if so, whether the Prime Minister has asssured the delegation that Maharashtra-Karnataka border dispute would be resolved;
 - (c) if so, the present status of the issue of border dispute; and;
- (d) the action taken by Government on the Memorandum submitted to the Prime Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

- (b) No such assurance has been given by the Prime Minister.
- (c) and (d) With a view to settle the boundary dispute between Maharashtra, Karnataka and Kerala, the Central Government constituted one-man Mahajan Commission, which had submitted its report in August 1967. The dispute still persists since the Government of Karnataka insists on the implementation of the recommendations of the Mahajan Commission in toto, while the Government of Maharashtra does not accept the Commission's recommendations. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court. Since the matter is sub-judice, no further action can be taken.

Pending cases of freedom fighter pensions from A.P.

256. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state: